

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1097

ANSWERED ON:15.11.2010

AMENDMENT IN LAND ACQUISITION ACT, 1894

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Lagadapati Shri Rajagopal;Nahata Smt. P. Jaya Prada;Naik Dr. Sanjeev Ganesh;Shekhar Shri Neeraj;Sule Supriya ;Yaskhi Shri Madhu Goud

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is contemplating to amend the existing Land Acquisition Act, 1894;
- (b) if so, whether all the stakeholders have been consulted by the Government;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) Whether any role model presently being followed by Haryana has been given due consideration; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) Yes ,sir.

(b) & (c): The Land Acquisition (Amendment) Bill was introduced in Lok Sabha in December, 2007. This Bill was referred to the Standing Committee on Rural Development by the Honable Speaker Lok Sabha for examination and report to Parliament. The Committee invited the views of experts/organisations and individuals through print and electronic media. 15 selected experts/representatives of associations and individuals which include top researchers/social workers/ representatives of various organisations/legal persons, representatives from child organizations deposed before the Committee. Various Ministries/Departments of Union Government also deposed before the Committee. Views were also obtained from States/UTs.

The Standing Committee presented its report to the Lok Sabha on 21-10-2008 which was also laid in the Rajya Sabha on the same date.

(d) & (e): Models followed by different states are being examined. Details of the Bill will be Known when it is Placed before the Parliament.